

**HCC. No. 60/2021**

**HIGH COURT OF KARNATAKA,  
BENGALURU  
DATED: 23-12-2021**

**NOTIFICATION**

In pursuance to the directions of the Hon'ble eCommittee, Supreme Court of India, filing of fresh cases/petitions/pleadings and documents by the Government have to be made/filed mandatory through eFiling System **w.e.f: 01-01-2022.**

Therefore, all the Departments of the Central and State Government and its affiliated office are required to file their cases/petitions/pleadings and documents through eFiling System made available in the portal: <https://efiling.ecourts.gov.in> by following the Step-by-Step Guidelines for eFiling made available in the portal: <https://efiling.ecourts.gov.in/help> till "The Karnataka Electronic Filing (E-Filing) Rules, 2021" is notified.

**BY ORDER**

**Sd/-  
(T. G. SHIVASHANKAREGOWDA)  
REGISTRAR GENERAL**